

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

**CONTEMPT PETITION (CIVIL) NO 671 OF 2022
(D. No. 35224/2022)**

Samreedhi Nath & Ors.

... Petitioners

versus

Suresh Chandra Sharma & Ors.

... Respondents

ORDER

- 1 Application for permission to file the Contempt Petition is granted.
- 2 In pursuance of the order dated 9 November 2022, we have heard the counsel appearing on behalf of the respective States and Union Territories who have appeared in these proceedings.
- 3 In order to ensure finality to the process of counselling for the NEET-PG admissions for the ensuing academic year, we direct that all the States and Union Territories shall complete the second round of counselling by 6.00 pm on 16 November 2022 and submit the data on the same day to the Medical Counselling Committee for the purpose of uploading the data.
- 4 Thereafter, the counselling for the mop up round of the All India Quota shall be carried out and completed by the competent authority of the Union Government.
- 5 The State of Maharashtra shall proceed with the State mop up round only after

the mop up round for the All India Quota is complete.

- 6 No further directions are necessary.
- 7 The Contempt Petition is, accordingly, disposed of.
- 8 Pending applications, if any, stand disposed of.

.....CJI
[Dr Dhananjaya Y Chandrachud]

.....J.
[Hima Kohli]

**New Delhi;
November 11, 2022**

- GKA -

ITEM NO.58

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (CIVIL) Diary No(s). 35224/2022

(Arising out of impugned final judgment and order dated 31-03-2022
in W.P.(C) No. No. 174/2022 passed by the Supreme Court Of India)

SAMREEDHI NATH & ORS.

Petitioner(s)

VERSUS

SURESH CHANDRA SHARMA & ORS.

Respondent(s)

(IA No. 165786/2022 - APPLICATION FOR PERMISSION IA No. 165789/2022
- STAY APPLICATION)

Date : 11-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For the parties(s) Mr. Arpit Shukla, AOR

Mr. Rana Mukherjee Sr. Adv.
Ms. Gargi Srivastava, Adv.
Mr. Arpit Shukla, AOR
Ms. Daisy Hanah, Adv.
Ms. Mitali Chauhan, Adv.
Mr. Sumit Arora, Adv.

Ms. Astha Sharma, AOR
Mr. Ravinder Singh, Adv.
Ms. Raveesha Gupta, Adv.
Ms. Mantika Haryani, Adv.
Mr. Sanjeev Kaushik, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Devvrat Singh, Adv.

Ms. Ruchira Gupta, Adv.
Ms. Nancy Shah, Adv.

Ms. Harshita Sharma, Adv.
Mr. Shishir Deshpande, AOR

Mr. Shailesh Madiyal, AOR
Mr. Vaibhav Sabharwal, Adv.
Mr. Rajan Parmar, Adv.
Mr. Vinayaka S. Pandit, Adv.

Mr. G.S. Makker, AOR
Mr. S.K. Singhanian, Adv.

Mr. Aman Pal, AAG
Mr. Ajay Pal, AOR

Mr. Aravindh S., AOR

Mr. Nikhil Goel, AAG
Mr. V.N.Raghupathy, AOR
Mr. Varun Varma, Adv.
Mr. Adithya Roy, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Application for permission to file the Contempt Petition is granted.
- 2 The Contempt Petition is disposed of in terms of the signed order.
- 3 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**

(Signed order is placed on the file)